

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**Appeal No. 331/252(1)/ND/18**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
04.05.2018.**

**NAME OF THE COMPANY: M/s. Arshvant Holdings Pvt. Ltd. Vs. ROC**

**SECTION OF THE COMPANIES ACT: 252(1)**

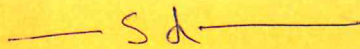
**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present:** Mr. Shivam Mishra, Advocate for the Petitioner

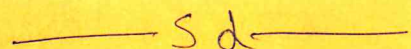
**ORDER**

No reply has been filed by the ROC. Fresh notice be issued to the ROC to file the reply. Ld. Counsel also prays for some time to file additional documents, being mainly the share certificate owned and possessed by the appellatant company.

To come up on 28th May, 2018.



**(Deepa Krishan)  
Member (T)**



**(Ina Malhotra)  
Member (J)**